

भारत का राजपत्र
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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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No. 14] NEW DELHI, THURSDAY, FEBRUARY 21, 2019/PHALGUNA 2, 1940 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 21st February, 2019/Phalguna 2, 1940 (Saka)

The following Act of Parliament received the assent of the President on the 21st February, 2019, and is hereby published for general information:—

THE PERSONAL LAWS (AMENDMENT) ACT, 2019

No. 6 OF 2019

[21st February, 2019.]

An Act further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Personal Laws (Amendment) Act, 2019.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

CHAPTER II

AMENDMENT TO THE DIVORCE ACT, 1869

2. In the Divorce Act, 1869, in section 10, in sub-section (1), clause (iv) shall be omitted.

Amendment
of section 10
of Act No. 4
of 1869.

CHAPTER III

AMENDMENT TO THE DISSOLUTION OF MUSLIM MARRIAGES ACT, 1939

Amendment
of section 2
of Act No. 8
of 1939.

3. In the Dissolution of Muslim Marriages Act, 1939, in section 2, in ground (vi), the words "leprosy or" shall be omitted.

CHAPTER IV

AMENDMENT TO THE SPECIAL MARRIAGE ACT, 1954

Amendment
of section 27
of Act No. 43
of 1954.

4. In the Special Marriage Act, 1954, in section 27, in sub-section (I), clause (g) shall be omitted.

CHAPTER V

AMENDMENT TO THE HINDU MARRIAGE ACT, 1955

Amendment
of section 13
of Act No. 25
of 1955.

5. In the Hindu Marriage Act, 1955, in section 13, in sub-section (I), clause (iv) shall be omitted.

CHAPTER VI

AMENDMENT TO THE HINDU ADOPTIONS AND MAINTENANCE ACT, 1956

Amendment
of section 18
of Act No. 78
of 1956.

6. In the Hindu Adoptions and Maintenance Act, 1956 in section 18, in sub-section (2), clause (c) shall be omitted.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.